

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 06 of 2021

IN THE MATTER OF:

Raj Singh Gehlot **....Appellant**
Director, Ambience Pvt. Ltd.

Vs.

Vistra ITCL (India) Ltd. & Anr. **....Respondents**

Present:

For **Mr. Gopal Jain, Senior Advocate with Mr. Anush**
Appellant: **Raajan and Mr. Puneeth Ganapaty, Advocates.**

For **Mr. Manoranjan Sharma, Mr. Shubham Paliwal, Mr.**
Respondents: **Vijay Nair and Ms. Sakshi Kapoor, Advocates for R-1.**
Ms. Vishrutyi Sahani (Impleadment for India Bulls)

ORDER
(Virtual Mode)

06.04.2021: The record does not show any proof of service on Respondent No.2/ IRP. The Learned Counsel for the Appellant and Respondent No. 1 are not aware if the same IRP is continuing or has been substituted by another Resolution Professional.

The Appellant to make another effort to serve the IRP and Registry may send email to the said IRP communicating the present orders. IRP may join through virtual mode on next date in the case to apprise this Court with regard to the developments in the CIRP.

List the Appeal 'for admission (after notice) hearing' on **15th April, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sa/md